

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. \_\_\_\_\_ OF 2025  
Diary No(s). 44939 OF 2025

B. PARVATHAIAH

Appellant (s)

VERSUS

CHILLALE RAJESH

Respondent(s)

O R D E R

1. Delay condoned.
2. Having heard learned counsel for the appellant and the respondent, we are of the opinion that the National Company Law Appellate Tribunal has not committed any error in law or fact.
3. The civil appeal is, accordingly, dismissed and the accompanying interlocutory application(s), if any, stands disposed of.

.....J.  
[PAMIDIGHANTAM SRI NARASIMHA]

.....J.  
[ATUL S. CHANDURKAR]

NEW DELHI;  
NOVEMBER 28, 2025.

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S  
C I V I L A P P E A L D i a r y N o ( s ) . 4 4 9 3 9 / 2 0 2 5

[Arising out of impugned final judgment and order dated 02-06-2025 in CAAT (CH) (I) No. 428/2024 passed by the National Company Law Appellate Tribunal, Chennai]

B. PARVATHAIAH

Petitioner(s)

VERSUS

MR CHILLALE RAJESH

Respondent(s)

Date : 28-11-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) : Mr. Adab Singh Kapoor, AOR  
Ms. Kavita Bhardwaj, Adv.  
Mr. Shashank Shekhar, Adv.

For Respondent(s) : Mr. Gopal Jain, Sr. Adv.  
Mr. Mayank Mishra, Adv.  
Mr. Shabbeer Ahmed, Adv.  
Mr. Aneesh V, Adv.  
Mr. Kamendra Pratap, Adv.  
Mr. Kabir Chaturvedi, Adv.  
Mr. Vinamra Gogia, Adv.  
Ms. Ayshwarya Chandar, AOR

Mr. Apoorva Bhumesh, AOR  
Ms. Madhavi Khare, Adv.

Mr. Byrapaneni Suyodhan, Adv.  
Ms. Tatini Basu, AOR  
Ms. Obulapuram Keerthi, Adv.  
Mr. Kumar Shashank, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. The civil appeal is dismissed in terms of the signed order.
2. Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)  
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)  
ASSISTANT REGISTRAR

(Signed order is placed on the file)